

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:461  
ANSWERED ON:27.02.2013  
INDIAN NATIONALS IN PAKISTANI JAILS  
Meghwal Shri Arjun Ram

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether a number of persons of Indian origin are languishing in jails in various countries, including Pakistan, across the world;
- (b) if so, the details, thereof, country-wise;
- (c) the number of Indians who died while in foreign prisons along with the details of those who are languishing in jails even after completing their sentence;
- (d) whether the Government has taken up the matter with the respective countries to secure the release of such prisoners including Sarabjit Singh; and
- (e) if so, the details thereof and if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS) (SHRI E. AHAMED)

(a) & (b) As per records available, there are about 6569 (this figure keeps changing) Indian prisoners lodged in foreign jails for crimes like violation of immigration/visa rules, overstay, illegal entry, robbery, non-possession of valid travel document, valid visa/permit, etc. However, some Indians have also been jailed for grave offences like drug trafficking, murder, rape, etc. A list of Indian citizens in foreign jails, country-wise, is attached as Annexure I.

(c) The information is being collected and would be placed on the Table of the House.

(d) & (e) Indian Missions/Posts abroad always strive to respond promptly to the requests/appeals by Indian citizens who are in distress. As soon as the information about detention/arrest of an Indian national is received by the Indian Mission/Post, it immediately gets in touch with the local Foreign Office and other concerned local authorities to get consular access to the detained/arrested Indian national to confirm his Indian nationality and ensure his welfare.

In some countries where pro bono lawyers are available, the Mission arranges such legal assistance to the Indian prisoners.

Our Mission makes all possible efforts with the foreign government to provide necessary assistance to Indians imprisoned in foreign jails, which include requesting the local authorities for speedy trials, seeking remission of sentence, providing advice and guidance in legal and other matters, ensuring fair and humane treatment in foreign jails, issue of emergency certificates and repatriation to India of those who are released. In some countries, our Mission also requests the local government for grant of amnesty to the arrested Indians and if any mercy petition for remission of sentences is received from the family members of the Indian prisoners, the Mission forwards them to the local authorities for consideration.